

**Endorsement on A1- 5172/22 Dated 18.05.2022 of District Court, Kozhikode.**

Copy of the Official Memmorandum communicated to the under mentioned Judicial Officers for information & necessary action. They are requested to obtain and forward applications, if any, from willing and eligible candidates **on or before 19. 05. 2022.**

**(By Order)**

  
**Sheristadar.**

To

1. The Addl. District & Sessions Judge - II,III, Kozhikode.
2. The Addl. District & Sessions Judge-IV/ V, Kozhikode.
3. The Addl.District and Sessions Judge (for the trial of cases relating to atrocities and sexual violence towards Women and Children), Kozhikode.
4. The Special Judge (NDPS Act Cases)/ Addl. District & Sessions Judge, Vadakara.
5. The Special Addl. Sessions Judge (Marad Cases), Kozhikode.
6. The Motor Accidents Claims Tribunal, Kozhikode / Vadakara.
7. The Judge, Family Court, Kozhikode/ Vadakara.
8. The Special Judge, Fast Track Special Court, Kozhikode / Koyilandy.
9. The Chairman, Waqf Tribunal, Kozhikode.
11. The Principal Sub Judge, Kozhikode.
12. The Sub Judge, Vatakara / Koyilandy.
13. The Principal Munsiff - I / II, Kozhikode.
14. The Munsiff, Koyilandy/ Vadakara/ Nadapuram.
15. The Munsiff-Magistrate, Perambra/ Payyoli/Thamarassery.
16. The Nyayadhikari, Gram Nyayalaya, Koduvally, Thamarassery.
17. The Nyayadhikari, Gram Nyayalaya, Kunnummal, Kuttiady.

Copy to:

1. The Senior Superintendent, District Court, Kozhikode.
2. The Junior Superintendent - II/ III / DSA, District Court, Kozhikode.



THE HIGH COURT OF KERALA

No: C5-28698/2022

Emakulam-682031  
Email: [Csec.hc-ker@gov.in](mailto:Csec.hc-ker@gov.in)

Phone: 0484-256295

Date: 10/05/2022

**OFFICIAL MEMORANDUM**

**Sub:** Filing up of the post of Office Attendant in the Tribunal for Local Self Government Institutions, Thiruvananthapuram on Deputation basis - Applications called for - Reg.

**Ref:** 1.Letter D No.1109/TLSGIs/2022 dated 05.05.2022 from the Tribunal for Local Self Government Institutions, Thiruvananthapuram  
2.High Court O.M.No. C3-45401/2017/C5 dated 05/07/2019.

The undermentioned officers are directed to obtain and forward the applications for deputation to the post of **Office Attendant in the Tribunal for Local Self Government Institutions, Thiruvananthapuram** from willing and eligible candidates working in their respective jurisdiction. The following specific directions are also issued to the District Judge/Chief Judicial Magistrate concerned.

1.The employees shall be advised to submit the detailed grounds for applying for deputation with proof in support, if any, in the application.

2.The applications shall be examined and screened with reference to the guidelines as per the O.M referred 2<sup>nd</sup> and the remarks on each of the application shall be furnished .

3.If PSC ranked list is not available to fill up the resultant direct recruitment vacancy, then applications for deputations need not be forwarded.

4.A report as to how the work of the Court will be managed during the period between the date of relief and the date of joining of substitute/fresh hand, in the event of deputation.

5.The period of all deputations in the service of the applicant with the bodies therein should be furnished.

6.If the employee is due for promotion within one year, which involves change of duty , the application need not be forwarded.

(PTO)

Handwritten signature and date: 17/5/22

7. Willingness once given shall not be allowed to be withdrawn.

The applications should be accompanied with the Biodata, NOC and statement under Rule 144, Part I KSR, so as to reach this office on or before 21/05/2022.

(By Order)



Biju T.P  
Assistant Registrar

Encl: As above

To

All District Judges

All Chief Judicial Magistrates

Copy To

The IT section, High Court (for publishing in the High Court website)

**Proforma**

<b>Name &amp; Designation</b>	<b>Date of entry in service</b>	<b>Details of previous Deputation if any</b>	<b>Date of declaration of probation</b>	<b>Grounds</b>

Place:  
Date:

(Signature)  
Name of applicant

Verified and Counter Signed By  
(The District Judge/ The Chief Judicial Magistrate)

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